



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Mar/202122/16

DATED: 07/04/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Mar/202122/16 dated 07/04/2022 of Norms Committee - VII for the year 2022-23 was held on 07/04/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00401542AM22
RA File Number	NA
Licence No and Date	0510414215/20/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Bifurcation in the quantity of printed and unprinted in export. 2. Width of rolls. 3. Net content of BOPP film and adhesive % wastage. 4. Reason for deviation from SION at S.No. H-51. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000785AM21
RA File Number	052404000183 AM21
Licence No and Date	0510414668/21/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	3 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUM UDYOG
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000786AM21
RA File Number	052304000091 AM21
Licence No and Date	0510414684/22/07/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	4 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000794AM21
RA File Number	072404000107 AM21
Licence No and Date	0710116818/30/07/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC COMPOUND	1000000.0 Kg	PVC RESIN	473288.0 Kg
		D I B P	189315.0 Kg
		C P	132520.0 Kg

Note: Indigenous input has been taken into consideration.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	5 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000855AM21
RA File Number	042404000095 AM21
Licence No and Date	0410167079/21/09/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	6 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000866AM21
RA File Number	502404000004 AM21
Licence No and Date	5010002733/28/09/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thermoplastic Road Surface Coating Material (White), (Petroleum Resin blended with Fillers & Additives) (<i>Containing 20% Solid Resin & 5% Pigment Content and 30% Glass Beads</i>)	1000.0 MT	Hydrocarbon Resin	200.0 MT
		Titanium Dioxide (Rutile)	50.0 MT
		Glass Beads (For Road Marking)	300 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000867AM21
RA File Number	502404000005 AM21
Licence No and Date	5010002734/28/09/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thermoplastic Road Surface Coating Material (Yellow), (Petroleum Resin blended with Fillers & Additives) (Containing 20% Solid Resin & 4% Pigment Content and 30% Glass Beads)	600.0 MT	Hydrocarbon Resin	120.0 MT
		Yellow Pigment	24.0 MT
		Glass Beads (For Road Marking)	180.0 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	8 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	018705000870AM21
RA File Number	052304000210 AM21
Licence No and Date	0510415389/01/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	9 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00065562AM21
RA File Number	26AA04000846 AM21

Licence No and Date	2611000045/19/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	10 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00071626AM21
RA File Number	26AA04001581 AM21
Licence No and Date	2611000059/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	11 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00071913AM21
RA File Number	26AA04001510 AM21
Licence No and Date	2611000061/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	12 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00073689AM21
RA File Number	34AA04002182 AM21
Licence No and Date	3411000176/30/01/2021

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-4111-222-243 [65%](4111-222-243 [65%])	70080.0 Kg	MPDIOL	24010.00 Kg
		PHATHALIC ANHYDRIDE	98112.00 Kg
		ADIPIC ACID	15558.00 Kg
		C-10 SOLVENT	10792.00 Kg
		BUTYL GLYCOL	14016.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	13 / NC/7/MEET/Mar/202122/16		
Case Status	Case Approved		
Party Name	VISION PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00074342AM21		
RA File Number	34AA04002178 AM21		
Licence No and Date	3411000183/01/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-4113-222-245 [65%](4113-222-245 [65%])	8640 Kg	NEO PENTYL GLYCOL	2656.00 Kg
		PHATHALIC ANHYDRIDE	501.12 Kg

		ADIPIC ACID	1054.00 kg
		ISO PHTHALIC ACID	2203.20 Kg
		C-9 SOLVENT	1296.00 Kg
		BUTYL GLYCOL	1728.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00081439AM21
RA File Number	03AA04018442 AM21
Licence No and Date	0311001412/11/02/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022

1. Composition of export item and it appears that Resin (impregnated with the roving) will be made at the unit, therefore to give calculation with chemical reaction /molecular weight for the requirement of raw materials for the manufacture of Resin.

2. Complete calculation for the requirement of all the inputs (indicating resin of above) both imported and indigenous items, for the manufacture of export item, indicating net content and wastage.

3 Chemical name with specification of all the Import items particularly Import no. 13, 19, 20, 21, 22, 29, 33.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	15 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022

and Date			
HQ File Number	HQRNORM APPLY 00086601AM21		
RA File Number	08AA04009041 AM21		
Licence No and Date	0811000720/18/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Bisphenol-A based liquid epoxy resin(Chemicals) (Epoxy value 5.25-5.45)	1 Kg	Bisphenol-A	0.676 Kg
		Epichlorohydrin	0.550 Kg
		Caustic soda lye (45-50 percentage)	0.490 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

Case No.	16 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SOHANLAL SHANTILAL JAIN
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00087812AM21
RA File Number	03AA04021433 AM21
Licence No and Date	0311001884/19/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	17 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00111642AM21
RA File Number	03AA04031082 AM21
Licence No and Date	0311002725/23/03/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022

1. Composition of export item and it appears that Resin (impregnated with the roving) will be made at the unit, therefore to give calculation with chemical reaction /molecular weight for the requirement of raw materials for the manufacture of Resin.

2. Complete calculation for the requirement of all the inputs (indicating resin of above) both imported and indigenous items, for the manufacture of export item, indicating net content and wastage.

3 Chemical name with specification of all the Import items particularly Import no. 13, 19, 20, 21, 22, 29, 33.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	18 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00028132AM22
RA File Number	03AA04006657 AM22
Licence No and Date	0311003371/28/04/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	19 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00116659AM22
RA File Number	05AA04028266 AM22
Licence No and Date	0511003181/17/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished

the information against the DL issued to the firm dated 18.12.2021 followed by a reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.04.2022).

Case No.	20 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00150977AM22
RA File Number	05AA04062190 AM22
Licence No and Date	0511003921/30/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022

1. Area of export product.
2. Net weight of BOPP product and adhesive in export.
3. Other items needed to make adhesive in quantity.
4. Reason for deviation from SION at S. No H-51

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	21 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00157267AM22
RA File Number	09AA04006718 AM22
Licence No and Date	0911001342/09/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	22 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	CREATIVE POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00165335AM22
RA File Number	02AA04016490 AM22
Licence No and Date	0211001104/18/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Details of indigenous input. 2. Material balance between import and export in weight terms taking into account indigenous input and wastage. 3. Net content of imported input in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00165401AM22
RA File Number	05AA04068622 AM22
Licence No and Date	0511004177/18/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Bifurcated quantity of Rods, Sheets and tapes. 2. For manufacturing of sheet, justification in the following process of manufacturing: • Smoothening : 8% • Skiving : 10% • Machining : 11%	

3 For manufacturing of extruded pipes:

- Extrusion: 7%
- Machining : 8%
- Machining of sheet ring and liner: 15%

4 Past production/consumption data certified for each export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	24 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00169922AM22
RA File Number	03AA04070589 AM22
Licence No and Date	0311006412/24/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Polyether Polyol (R 160)	1 Kg	Propylene Oxide	0.700 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	25 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00172071AM22
RA File Number	10AA04008054 AM22
Licence No and Date	1011000515/27/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:

1. Copy of standard specification for each of the grade specified in export description.
2. COA of import item from foreign supplier.
3. Stepwise process details with wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	26 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SERVEWELL HOUSEHOLD APPLIANCES
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00172883AM22
RA File Number	24AA04010118 AM22
Licence No and Date	2411000811/28/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022

1. Catalogue of each import item.
2. Wastage in each of export type i.e DECORATIVE SERVING TRAYS/NCOASTERS/TRIVET/CROCKERY.
- 3 Justification of each type of import.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	27 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SHRINATH ROTOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00173565AM22
RA File Number	09AA04011138 AM22
Licence No and Date	0911001454/30/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	28 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KONNARK POLYMER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00174614AM22
RA File Number	03AA04072616 AM22
Licence No and Date	0311006602/01/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00175585AM22
RA File Number	03AA04068996 AM22
Licence No and Date	0311006637/02/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Net content of each import item in export. 2. Detail of manufacturing process indicating wastage at each step. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00175588AM22
RA File Number	03AA04070371 AM22
Licence No and Date	0311006639/02/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Specification and catalogue of import item no. 3 2. Thickness of aluminum foil. 3. Net content of aluminum foil in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	31 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MARUTI RUB-PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00175800AM22
RA File Number	05AA04075388 AM22
Licence No and Date	0511004448/02/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	32 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00176348AM22
RA File Number	05AA04075641 AM22
Licence No and	0511004471/03/09/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Detail of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00176967AM22
RA File Number	03AA04078033 AM22
Licence No and Date	0311006702/04/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Blended Polyol (Ecopuf FA 7245 BF)	11200.0 Kg	Phthalic Anhydride	15176.0 Kg
		Diethylene Glycol	2860.00 Kg
		Propylene Oxide	3520.00 Kg
		TCPP (TRIS 2-CHLOROISOPROPYL) PHOSPHATE)	925.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	34 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	MCPPI INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00180447AM22		
RA File Number	03AA04065347 AM22		
Licence No and Date	0311006831/09/09/2021		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as applied with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC Compound	150000.0 Kgs	PVC RESIN	90750.0 Kgs
		PLASTICIZER (Diocetyl Terephthalate)	53250.0 Kgs
<u>Note: Indigenous input has been taken into consideration</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

Case No.	35 / NC/7/MEET/Mar/202122/16		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00180553AM22		
RA File Number	03AA04082542 AM22		
Licence No and Date	0311006834/09/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity

Lubricants (Asstd) (Auto/Oth) density 176000 kg((Per KG Base Oil content 85 PCT +/- 6 PCT & Additives content 15 PCT +/- 12 PCT) (Total 176000 kg @ 88 PCT density per litre))	176000.0 Kg	Base Oil (Asstd grades/brands) (Relevant Grade)	149600.0 Kg
		Additives Asstd grades brands (Relevant Grade)	26400.0 Kg
Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	50000.0 Numbers	Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	50000.0 Numbers
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00189771AM22
RA File Number	07AA04031826 AM22
Licence No and Date	0711001955/21/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	37 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00201947AM22
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022

1. Composition of Silicon Rubber Compound.
2. Complete calculation of requirement of all the raw materials (both imported and indigenous) for the manufacture of export item.
3. Net content of raw materials and its wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	38 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VACTECH COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00202994AM22
RA File Number	52AA04016652 AM22
Licence No and Date	5211001401/05/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	39 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00205939AM22
RA File Number	05AA04089747 AM22
Licence No and Date	0511005283/07/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:	
1. Specification and catalogue of import item no. 3 2. Thickness of aluminum foil.	

3. Net content of aluminum foil in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	40 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00206711AM22
RA File Number	07AA04035975 AM22
Licence No and Date	0711002111/08/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:

1. Justification for 10% wastage with the help of measurement chart.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	41 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00209155AM22
RA File Number	07AA04035444 AM22
Licence No and Date	0711002129/11/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5 % wastage as under:-

Export Item	Quantity	Import item	Quantity
STRETCH FILM(STRETCH FILM)	150.0 MTS	LLDPE Granules	78.75 MTS

		Metallocene Polyethylene Resin	78.75 MTS
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	42 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00209169AM22
RA File Number	03AA040107634 AM22
Licence No and Date	0311007623/11/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE TAPE (smaller sizes but not exceeding 100 MM width)	1,00,000.0 Kg	ADHESIVE TAPE IN WIDTH ABOVE 200 MM	1,02,000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	43 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00211321AM22
RA File Number	05AA04068695 AM22
Licence No and Date	0511005376/13/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:

Export item	Quantity	Item Name	Quantity recommended for 100 MT. of export product
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STEEL RADIAL PASSENGER CAR TYRES (TUBELESS) REINFORCED WITH POLYESTER TYRE CORD FABRIC(TUBELESS TYRES FOR PASSENGER CAR APPLICATIONS)	1810556.0 Kgs	NATURAL RUBBER	368448.0
		SYNTHETIC RUBBER- PBR	110082.0
		SYNTHETIC RUBBER- SBR 1502	273394.0
		CHLOROBUTYL RUBBER	97046.0
		CARBON BLACK	460062.0
		DIPPED POLYESTER TYRE CORD FABRIC	66628.0
		NYON TYRE CORD WARPSHEET	9415.0
		BEAD WIRE, SIZE 0.965/ 1.260 MM	68982.0
		STEEL TYRE CORD- STYLE 345	128549.0
		RUBBER CHEMICALS – Antioxidants	65180.0
		RUBBER CHEMICALS - Retarder PVI, Accelerator TBBS	65180.0
		ZINC OXIDE	27702.0
		Misc Chemicals viz	106461.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Note : 1. There should be a value cap on Rubber Chemicals and Misc. Chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

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Case No.	44 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00211726AM22
RA File Number	05AA04091266 AM22
Licence No and Date	0511005402/13/10/2021
Norms Committee Decision: reminder: The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC V. Hence, the committee decide to transfer the case to NC V.	

Case No.	45 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00212390AM22
RA File Number	30AA04021453 AM22
Licence No and Date	3011001249/14/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Exact composition of Export item, indicating net import content. 2. Weight of accessories of both imported and indigenous. 3. Calculation for the requirement of all the inputs (both imported and indigenous) for the manufacture of export item, indicating net content and wastage separately. 4. The quantity of 77 MT of export item, indicated in the license, whether includes weight all the accessories Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/7/MEET/Mar/202122/16		
Case Status	Case Approved		
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00220088AM22		
RA File Number	07AA04034095 AM22		
Licence No and Date	0711002179/21/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC COMPOUND	2000000.0	PVC RESIN	1099578.0
<u>Note: Indigenous input has been taken into consideration.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

Case No.	47 / NC/7/MEET/Mar/202122/16		
Case Status	Case Approved		
Party Name	ORSON RESINS AND COATINGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00224638AM22		
RA File Number	03AA040112701 AM22		
Licence No and Date	0311007881/25/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Unsaturated Polyester Resin	250000.0 Kg	Phthalic Anhydride	74425.00 Kg
		Maleic Anhydride	78675.00 Kg

		Propylene Glycol	62075.00 Kg
		Styrene Monomer	59650.00 Kg
		Other Additives	175.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	48 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00226565AM22
RA File Number	03AA040110786 AM22
Licence No and Date	0311007951/26/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:	
1. Details of indigenous input with quantity. 2. Wastage claimed if any.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ESSEN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00229160AM22
RA File Number	24AA04011919 AM22
Licence No and Date	2411001033/28/10/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 5 % wastage as under:-

Export Item	Quantity	Import item	Quantity
LDPE Placemats(LDPE Placemats (Embossed/Plain/Printed/Laminated))	386.0 MTS	LDPE Granules	406.0 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	50 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00229815AM22
RA File Number	03AA040112484 AM22
Licence No and Date	0311008019/28/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	S.No.	Description	Qty
-NATURAL RUBBER/SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS (Rubber Content 51.35%) <i>(Total Quantity to be exported 4,00,000 kgs)</i>	1 Kg	1	NATURAL RUBBER	0.180
		2	NITIRLE RUBBER - NBR	0.200
		3	SOLUTION STYRENE BUTADIENE RUBBER (SSBR - PRIME / OFF SPEC)	0.190
		4	ZINC OXIDE	0.021
		5	CARBON BLACK	0.135

		6	ACCELERATORS : CBS	0.010
		7	ANTIOXIDANT : KUMANOX 13	0.010
		8	PLASTICIZER : EASTMAN -168	0.021
		9	STEARIC ACID	0.010

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Note: There will be value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

Case No.	51 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	APPL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00231270AM22
RA File Number	31AA04026930 AM22
Licence No and Date	3111000664/29/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:

1. Difference in import item no. 1 and 2.
2. Catalogue and specification of import item no. 3

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	52 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00237878AM22
RA File Number	05AA04090921 AM22

Licence No and Date	0511005817/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713 2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give justification for deviation of requirement. 3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	53 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SNR RECLAMATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00238248AM22
RA File Number	30AA04020405 AM22
Licence No and Date	3011001320/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Valid NOC from MOEF & CC for import of Used Tyrer Scrap for the manufacture of reclaim rubber. 2. Declaration that NOC obtained will be used particularly for this advance license and not for import under Restricted/any other category of import license. 3. Complete calculation for the requirement of rubber scrap for the manufacture of Export items indicating wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	54 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00238410AM22
RA File Number	13AA04019092 AM22
Licence No and Date	1311000710/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	55 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00237701AM22
RA File Number	34AA04008883 AM22
Licence No and Date	3411001356/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Complete calculation for requirement of raw material (Both indigenous and imported separately), giving net input content and wastage separately. 2 Specification of fabric glass and Arma Form Pet GR 100. 3 Justification for higher wastage of raw material. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	56 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00239678AM22
RA File Number	03AA040112849 AM22
Licence No and Date	0311008178/02/11/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	POLYFILLTECHNOLOGIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00245804AM22
RA File Number	34AA04009079 AM22
Licence No and Date	3411001377/09/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Poly Iso Butylene Compound	200.0 MTS	Poly Iso Butylene Polymer	122.4 MTS
		LLDPE Granules	61.2 MTS
		Polymer Based Additives Such As HIFAX CA 7153S	10.2 MTS
		Titanium Dioxide	10.2 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	58 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00247890AM22
RA File Number	26AA04005367 AM22
Licence No and Date	2611000296/10/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00250080AM22
RA File Number	10AA04011968 AM22
Licence No and Date	1011000624/12/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	60 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00256029AM22
RA File Number	03AA040121913 AM22
Licence No and Date	0311008648/17/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	61 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SRI RAMKARTHIC POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00263716AM22
RA File Number	32AA04028826 AM22
Licence No and Date	3211001982/24/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	62 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00268948AM22
RA File Number	03AA040117086 AM22
Licence No and Date	0311009009/29/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	63 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00269096AM22
RA File Number	05AA040104371 AM22
Licence No and Date	0511006497/29/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).

Case No.	64 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00270349AM22
RA File Number	05AA040106498 AM22
Licence No and Date	0511006524/30/11/2021

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC Flex of GSM (220-610)	1.0 Kg	PVC Resin (Suspension Grade)	0.4583 Kg
		Plastisizer (DOP/DOA/DINP)	0.1834 Kg
		Titanium Dioxide	0.0550 Kg
		Processing Aid	0.0340 Kg
		PVC Lubricant	0.0046 Kg
		Optical Brightening Agent	0.0010 Kg
		Warp Knitted Polyester Fabric (REL GSM)	0.1735 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SHIBAAM POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00270532AM22
RA File Number	07AA04040054 AM22
Licence No and Date	0711002492/30/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	66 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00272774AM22
RA File Number	03AA040127046 AM22
Licence No and Date	0311009116/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	67 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00272169AM22
RA File Number	03AA040125868 AM22
Licence No and Date	0311009091/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.03.2022).	

Case No.	68 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BULKLINER LOGISTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00272352AM22
RA File Number	10AA04013587 AM22
Licence No and Date	1011000666/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1.Material of import item liquid liner film. 2. Justification of 8% wastage on import item no. 1 and 2. and 10% wastage of item no. 5. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00272399AM22
RA File Number	08AA04034850 AM22
Licence No and Date	0811003288/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Specification of import item no. 4 with catalogue. 2. Wastage at each stage of manufacturing to justify 15% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Net content of aluminum foil and LLDPE in export. 2. Commercial value of wastage of aluminum generated in process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	71 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	POLYMERLINK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00306935AM22
RA File Number	03AX04000459 AM22
Licence No and Date	0311010042/04/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. As per details export is HDPE compound, please clarify. 2. Exact name of import item no. 1 and its catalogue. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	72 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022

HQ File Number	HQRNORM APPLY 00308577AM22
RA File Number	03AX04000371 AM22
Licence No and Date	0311010115/05/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export item	Quantity	Item Name	Quantity recommended for 100 MT. of export product
All Truck Bus Radial Tyres (Tube less)	8,000 MT	Natural Rubber	39.396 MT
		Bromo butyl Rubber	2.642 MT
		Synthetic Rubber PBR	3.640 MT
		Nylon Tyre Cord Fabric – Dipped	0.343 MT
		Carbon Black	20.785 MT
		Synthetic Resin	1.056 MT
		Micro Crystalline Wax	0.296 MT
		Rubber Chemicals – Retarders	0.107 MT
		Structol	0.137 MT
		Sillica	3.100 MT
		Hydrocarbon tackifier	0.119 MT
		Manbond 680C	0.076 MT

		Synthetic Rubber SBR 1502	0.367 MT
		Synthetic Rubber SBR 1723	0.121 MT
		Sulphur Silane	0.256 MT
		Isoprene Rubber SKI	0.032 MT
		Synthetic Rubber SSBR	0.079 MT
		Rubber Chemicals Antioxidant	1.260 MT
		Rubber Chemicals Accelerators	0.490 MT
		Insoluble Sulphur	0.847 MT
		Steel Tyre Chord	17.381 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	73 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00310585AM22
RA File Number	03AX04000548 AM22
Licence No and Date	0311010228/07/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Specification of import item no. 5 with solid content. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case

Case No.	74 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00310991AM22
RA File Number	039404000646 AM21
Licence No and Date	0311010236/07/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022: 1. Copy of application. 2. Appendix 4 E with all technical details. 3. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TIME TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00313282AM22
RA File Number	03AX04000539 AM22
Licence No and Date	0311010305/10/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.04.2022).	

Case No.	76 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ORSON RESINS AND COATINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022		
HQ File Number	HQRNORM APPLY 00351842AM22		
RA File Number	03AX04001118 AM22		
Licence No and Date	0311011339/11/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Unsaturated Polyester Resin	250000.0 Kg	Phthalic Anhydride	74425.00 Kg
		Maleic Anhydride	78675.00 Kg
		Propylene Glycol	62075.00 Kg
		Styrene Monomer	59650.00 Kg
		Other Additives	175.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	77 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00357342AM22
RA File Number	03AX04001262 AM22
Licence No and Date	0311011460/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022:	
1. Specification of import item no. 5 with solid content.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case

Case No.	78 / NC/7/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00369879AM22
RA File Number	03AX04001430 AM22
Licence No and Date	0311011954/28/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/16 dated 07.04.2022 1. Composition of Solid tyre, whether, it will be used for Industrial/Agriculture purpose. 2. Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export item with justification of requirement of higher quantity of natural rubber. 3. Production of export item vis a vis consumption of all the inputs for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	BALKRISHNA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022			
HQ File Number	HQRNORM APPLY 00373687AM22			
RA File Number	03AX04001412 AM22			
Licence No and Date	0311012210/03/03/2022			
Norms Committee Decision:				
. The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item	Qty	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.406

on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 5,576,000.00 kgs)	2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.572
	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.075
	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.501
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.458
	6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.001
	7	6A) CARBON BLACK FEED STOCK (CBFS)	50.169
	8	NYLON TYRE CORD FABRIC (DIPPED)	6.885
	9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
	10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.405
	11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.472
	12	RUBBER CHEMICAL :ANTIOXIDANTS	0.935
	13	RUBBER CHEMICAL :ACCELERATOR	0.521
	14	RUBBER CHEMICAL :RETARDERS	0.088
	15	ZINC OXIDE	1.768

		16	STEARIC ACID	1.063
		17	MICROCRYSTALLINE PETROLEUM WAX	0.827
		18	PRECIPITATED SILICA	0.003
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.296
		20	PHENOLIC TACKIFIER RESIN	0.230
		21	INSOLUBLE SULPHUR	0.134
		22	PROCESSING ADDITIVES	0.560
		23	HOMOGENIZING AGENT	0.005
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty. in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/7/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 16 and 07/04/2022
HQ File Number	HQRNORM APPLY 00390576AM22
RA File Number	03AX04001746 AM22
Licence No and Date	0311013044/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, (A. Nylon, Nylon and Aramide) (Total Quantity to be exported 4,750,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.897
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.835
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198
		7	CARBON BLACK OR (It's Raw Material of	0.000

			Carbon Black)	
		8	6A) CARBON BLACK FEED STOCK (CBFS)	48.926
		9	NYLON TYRE CORD FABRIC (DIPPED)	8.069
		10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084
		11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.028
		12	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042
		13	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563
		14	RUBBER CHEMICAL :ANTIOXIDANTS	1.001
		15	RUBBER CHEMICAL :ACCELERATOR	0.586
		16	RUBBER CHEMICAL :RETARDERS	0.102
		17	ZINC OXIDE	1.901
		18	STEARIC ACID	1.095
		19	MICROCRYSTALLINE PETROLEUM WAX	0.801
		20	PRECIPITATED SILICA	0.106
		21	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS	3.633

			PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		22	PETROLEUM TACKIFIER RESIN	0.009
		23	PHENOLIC TACKIFIER RESIN	0.585
		24	INSOLUBLE SULPHUR	0.161
		25	SILANE COUPLING AGENT	0.003
		26	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006
		27	PROCESSING ADDITIVES	0.429
		28	HOMOGENIZING AGENT	0.089
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		31	BLADDERS (Qty. in Nos.)	0.020
		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

